factory establishments of Central Railway.

(b) The delay in payment of overtime allowance is due to late submission of overtime slips and also delay in the preparation and checking of overtime bills.

(c) There are Labour|Welfare| Personnel Inspectors on Railways whose duties are mainly to look after the interests of workers.

SHRI B. K. GAIKWAD: Are Government aware that the workers at Igatpuri and Manmad lodged a complaint in a court of law and decisions were given in their favour?

SHRI S. V. RAMASWAMY: I am not aware of it.

SHRI B. K. GAIKWAD: Will Government enlighten us whether the amount which has not been paid to the workers will be paid immediately?

SHRI S. V. RAMASWAMY: If it is to be paid according to a decree, it will be paid.

SHRI B. K. GAIKWAD: May I know whether the amount which is to be paid, the overtime amount, has been paid to all the workers?

SHRI S. V. RAMASWAMY: I would require notice.

SHRI B. K. GAIKWAD: The question is clear, whether the overtime allowance has been paid by the Central Railway to all its workers. As far as my information goes, in all the other Railways thi<sub>s</sub> overtime allowance has been paid, but not in the Central Railway. This question has been raised particularly about the Central Railway. So, notice had already been given.

SHRI S. V. RAMASWAMY: It is not in the Central Railway alone. The Western and the North Eastern Frontier Railway are more or less prompt, but in the other Railways there has been delay. \*540. [The questioner (Shri Babubhai Chinai) was absent. For answer, vide col. 2756 infra.]

## REPRESENTATION FOR INCREASE IN COASTAL FREIGHT RATE

•541. SHRI SIT ARAM JAIPURIA: Will the Minister of TRANSPORT AND COMMUNICATIONS be pleased to state:

(a) whether any representation has been received by the Government for a further increase in coastal freight rate on movement of coal to destinations beyond Cochin; and

(b) if so, whether Government have taken any decision thereon?

THE MINISTER OF SHIPPING m THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI RAJ BAHADUR) : (a) Yes, Sir.

(b) The matter was discussed at a meeting held in Bombay with the shipowners on the 30th June, 1962. The shipowners were informed that the question of further increase in freight rates cannot be considered at present, and that a review of coastal freight rates would be undertaken after one year.

SHRI SITARAM JAIPURIA: May I know if Mr. Abbhi, Chairman of the one-man Commission which had been appointed, has already submitted his report and, if so, has any action been taken in implementing the same?

SHRI RAJ BAHADUR: The increase announced and brought into effect from 1-6-62 is in pursuance of the report of Mr. Abbhi.

SHRI SITARAM JAIPURIA: May I know why two different rates of increases have been announced in the case of coal whereas it is only one freight increase in other commodities?

SHRI RAJ BAHADUR: It is because the economics of transport so far as coal is concerned from Calcutta to the East Coast is not the same as between Calcutta and the West Coast.

SHRI SITARAM JAIPURIA: Is the Government adare that due to

drought in the river Hooghly the loading capacity of the vessels for carrying coal has been substantially reduced?

SHRI RAJ BAHADUR: This factor is •common and, therefore, this has been du!y taken into account.

SHRI SIT ARAM JAIPURIA: May .1 know if the Government is planning to imp'ort any vessels from foreign

• countries so that a higher capacity of the vessels may be there?

SHRI RAJ BAHADUR: There are certain proposals at present under consideration.

## SUBSIDY CLAIMED BY I.A.C. FOR FLIGHTS VIA. JAIPUR

\*542. SHRI SITARAM JAIPURIA: Will the Minister of TRANSPORT AND COMMUNICATIONS be pleased to state:

(a) whether it is a fact that the Indian Airline<sub>s</sub> Corporation has claimed some subsidy from the Government of Rajasthan for certain flights *via* Jaipur; and

(b) if the answer to part (a) above be in the affirmative, whether the Government of Rajasthan has declined to pay the subsidy and if so, for what reasons?

THE DEPUTY MINISTER IN	THE
MINISTRY OF TRANSPORT	ANI
COMMUNICATIONS (SHRI	В
BHAGAVATI): (a) Yes, Sir.	

(b) No, Sir.

SHRI SITARAM JAIPURIA: If the Government of Rajasthan refuses to give subsidy, will the Government discontinue the service?

SHRI B. BHAGAVATI: It is a hypothetical question.

SHRI C. D. PANDE: In view of the fact that the Government is having a monopoly of air transport, Ihow far is it justifiable to ask for subsidies to link such centres in the States? I think there should be no subsidy required or asked. MR. CHAIRMAN:  $I_{s}$  that your question or your view?

SHRI C. D. PANDE: How far is it justified in asking for subsidy?

SHRI JAGJIVAN RAM: There are certain sectors in which the Indian Airlines Corporation feels,  $a_s$  a commercial organisation, that there is not enough justification for running the service, and if some parties require the service to be run by the I.A.C, naturally the **I.A.C.** is justified in requesting them t'o make good the loss.

SHRI C. D. PANDE: Will Government consider any application from people for running air transport if the I.A.C. cannot find it economical to run the service?

SHRI JAGJIVAN RAM: As the hon. Member  $i_s$  perhaps aware, there has been an amendment to the Air Corporation Act, and if any State Government is interested in running some scheduled services and an application is made, that will be considered.

SHRI BHUPESH GUPTA: Is it :he policy of the Government that in such matters of public utility services, every single service or every single line must in itself be self-supporting or that it should be closed? In that case, why is not the matter being considered from the angle of public utility because the losses can be made up by bther lines?

SHRI JAGJIVAN RAM: The *hon*. Member should not forget that the I.A.C. organisation  $i_s$  run as a public utility -cum-commercial organisation. And as far as possible, the I.A.C. must meet its expenditure. So, where there is any route which is obviously uneconomical, any commercial (organisation would not like to run that.

SHRI SITARAM JAIPURIA: In view of the fact that this is a most important tourist centre and is also a growing industrial centre, the view that has been just mentioned by the hon. Minister should not apply t\*> such cases.